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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD.

REGISTRATION T.A.NO.1457 of 1986

Jagdish Prasad

... Plaintiff

Vs.

Union of India and two others .. Defendants.

Hon.D.S.Misra,AM
Hon.G.S.Sharma, JM

In this case in our order dated 10.4.1987, we had observed that the matter be referred to the Hon'ble Chairman for constituting a larger Bench composed of more than 2 members for deciding the question of limitation involved in the case. In our opinion, instead of merely sending a copy of the said order to the Hon'ble Chairman, we thought it more appropriate to send the same with a sort of covering letter and with that aim in view, we had prepared our another order/application dated 10.4.1987 addressed to the Hon'ble Chairman for making a reference to the larger Bench. That order itself seems to have been taken as a reference to the larger Bench, which was not intended by us.

Further, it has now been learnt that a larger Bench has already been constituted to decide the question of limitation and 10.8.1987 is fixed for hearing the same. The decision given in that case will govern ^{even} the present case and it will now not be necessary to make a reference to the Hon'ble Chairman for referring this case to the larger Bench.

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We accordingly review and recall our second order dated 10.4.1987 and direct that instead of laying the papers before the Hon'ble Chairman for referring the question of limitation involved in this case to a larger Bench, the decision of the larger Bench to which the question of limitation has been referred by the Principal Bench of the Tribunal, be awaited. This be brought to the notice of the Hon'ble Chairman.

MEMBER (A)

Bhawar
22/7/87

S. Bhawar
22/7/87

MEMBER (J)

DATED 22nd July, 1987
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